

PUBLIC NOTICE

ICICI Bank Branch Office: ICICI Bank Ltd, 3rd Floor, Plot No-23, New Rohtak Road, Karol Bagh, Delhi- 110005.

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Table with 5 columns: Sr. No., Name of the Borrower/Co-Borrower/Guarantor, Property Address of Secured Asset, Date of Notice Sent/Outstanding as on Date of Notice, NPA Date.

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice else further steps will be taken as per the provisions of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date : January 31, 2024 Place : Aligarh Authorized Officer ICICI Bank Limited

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (the Act) AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 (the Rules) The undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Ltd. (the Secured Creditor) under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Table with 5 columns: Sr. No., Name and Address of the Borrower/s & Co-Borrower/s, Loan Amt., Dt. of Demand Notice & Amt. O/s., Description of the Property / Secured Asset.

The borrower/s are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and herein above within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Cholamandalam Investment and Finance Company Ltd. is a secured creditor and the loan facility available by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time. The Secured Creditor shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to ATTACH AND / OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Mahendragarh, Haryana Date : 29.01.2024 For Cholamandalam Investment and Finance Company Limited

ADITYA BIRLA CAPITAL PROTECTING INVESTING FINANCING ADVISING Aditya Birla Finance Ltd.

Registered Office : Indian Rayon Compound, Veraval, Gujarat - 362266 Branch Office: 17, 1st Floor, Vijaya Bank Building, Barakhamba Road, New Delhi 110001

DEMAND NOTICE U/s 13(2)

You the below mentioned borrower has availed loan by mortgaging the schedule mentioned property and you the below mention has stood as borrower/co-borrower/guarantor for the loan agreement. Consequent to the defaults committed by you, your loan account has been classified as NPA mentioned below under the provisions of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short SARFAESI Act). We Aditya Birla Finance Limited has issued Demand Notice u/s 13(2) read with Security Interest (enforcement) Rules 2002 as granted to the address furnished by you. The contents of the said notices are that you had committed default in payment of the various loans as per you. Therefore, the present publication carried out to serve the notice as the provision of Section 13(2) of SARFAESI Act and in terms of provision to the rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

Table with 5 columns: Loan Account No./Name and Address of the Account, Borrower(s) & Guarantor(s), Details of the security to be enforced, Date of Demand Notice / NPA Date, Amount due as per Demand Notice.

You are hereby called upon to pay Aditya Birla Finance Limited within the period of 60 days from the date of said demand notice the aforesaid amount with interest and cost falling which Aditya Birla Finance Limited will take necessary action under the Provisions of the said Act against all or any one or more of the secured assets including taking possession of secured assets of the borrowers, mortgagors and the guarantors. The power available to the Aditya Birla Finance Limited under the said act include (1) Power to take possession of the secured assets of the borrowers/guarantors including the rights to transfer by way of lease, assignment of sale for releasing secured assets (2) Take over management of the secured assets including rights to transfer by way of lease, assignment or sale and realize the secured assets and any transfer as of secured assets by Aditya Birla Finance Limited vest in all the rights and relation to the secured assets transferred as if the transfer has been made by you. In terms of the Provisions of the Section 13(13) of the said act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the normal course of your business), any of the secured assets as referred to above and hypothecated/mortgaged to the Aditya Birla Finance Limited without prior consent of the Aditya Birla Finance Limited

Place: Mumbai Date: 31/01/2024 Signed by Authorized Officer: Aditya Birla Finance Limited

INDUSIND BANK FINANCIAL RESTRUCTURING & RECONSTRUCTION GROUP, 11th Floor, Hyatt Regency Complex, New Tower, Bhikaji Cama Place, New Delhi-110066

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of immovable properties mortgaged to Indusind Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the Act) read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules 2002. Notice is hereby given to the public in general and to the Borrower / Mortgagors / Guarantors in particular that the Authorized Officer of Indusind Bank Limited has taken Physical Possession of the following property(ies) mentioned pursuant to demand raised in sale notice issued under Section 13(2) of the Act in the following loan account with right to sell the same on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE BASIS" for realization of Bank's dues by sale of the said property(ies) as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act read with Rule 8 of the said Rules proposes to realize the Bank's dues by sale of the said property(ies). The sale of the below mentioned properties shall be conducted by way of E-auctions through web portal: https://www.bankauctions.com

Table with 3 columns: Name of Account/ Mortgagors/ Guarantors, Amount as per Demand Notice & Demand Notice Date, Details of the property.

TERMS & CONDITIONS:

The interested bidders shall submit their EMD details and documents through Web Portal: https://www.bankauctions.com (the user ID & Password can be obtained free of cost by registering name with https://www.bankauctions.com) through Login ID & password. The EMD shall be payable through NEFT / RTGS in the following account: 00053564604005, IFSC Code - INDB0000005 latest by 4:00 PM on or before the dates mentioned in the table above. Please note that the Cheques shall not be accepted as EMD amount. 2. The Bank shall however not be responsible for any outstanding statutory dues / encumbrances / tax arrears, if any. The intending bidders should make their own independent inquiries regarding the encumbrances, title of property(ies) & to inspect & satisfy themselves. Property can be inspected with prior appointment with the Authorized Officer. 3. The intending bidders who have deposited the EMD and require assistance in creating login ID & password, uploading data, submitting bid, training on e-bidding process etc., may contact our service provider M/S C1 India Private Limited, Helpline Nos. 0124-4302020 / 2021 / 2022 / 2023 / 2024, Mr. Mithalesh Kumar, Mob. No. +91-7080804466, email ID: support@bankauctions.com and for any property related query may contact the Authorized Officer as mentioned above in office hours during the working days (10 AM to 5 PM). 4. The highest bid shall be subject to approval of Indusind Bank Limited. Authorized Officer reserves the right to accept / reject all or any of the offers / bids so received without assigning any reasons whatsoever. His decision shall be final & binding. 5. In case of any default of respective bidder within the stipulated period, the sale will automatically stand revoked and the entire deposit made by the bidder together with the earnest money shall be forfeited without any notice and the property(ies) shall be resold. The defaulting bidder shall not have the recourse / claim against the Bank / Authorized Officer. 6. For detailed terms and conditions refer to the Bank's website www.indusind.com and www.bankauctions.com

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) & RULE 9(1) OF THE SARFAESI ACT, 2002

The borrower / guarantors/mortgagors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/sold and balance due, if any, will be recovered with interest and cost.

Date: 31.01.2024 Place: New Delhi Authorized Officer, Indusind Bank Ltd.

Regional Office, 31 Jail Chungi Meerut DEMAND NOTICE

DEMAND NOTICE U/S 13(2) OF SARFAESI ACT 2002

A notice is hereby given that the following Borrowers /Guarantors have defaulted in the repayment of principal and payment of interest of credit facilities granted to them at their request by us and said facilities have turned Non Performing Assets. The notice under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 were issued to Borrowers/Guarantors on their last available addresses. However, either the notices return undelivered or their acknowledgement not received; as such they are hereby informed by way of public notice about the same.

Table with 3 columns: Sl. No., Name of the Branch/Borrower/Guarantor, Detail of Mortgage Security/ Property, Date of NPA, Date of Demand Notice, Amount Due.

We call upon the above borrower/s/Guarantors to discharge in full their liabilities within a period of 60 days from the date of publication of this notice failing which we will be exercising powers under Section 13(4) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

Dated : 30.01.2024 Place : Meerut Authorized Officer, Central Bank of India

TARANGINI INVESTMENTS LIMITED CIN: L67190DL1982PLC013486

Regd. Office: K-37A, Basement, Kailash Colony, Near Kailash Colony Metro Station, New Delhi-110048 E-mail ID: tarangini0123@gmail.com | Website: www.taranginiinvestmentsltd.com

EXTRACT OF STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED DECEMBER 31, 2023

Table with 6 columns: Sl. No., Particulars, 31.12.2023 (Un-audited), 30.09.2023 (Un-audited), 31.12.2022 (Un-audited), 31.12.2022 (Un-audited), 31.12.2022 (Un-audited), 31.03.2023 (Audited).

Note: The above is an extract of the detailed format of Quarterly Financial Results for the Quarter ended December 31, 2023 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

For Tarangini Investments Limited Sd/- Pankaj Khetan Director (DIN: 01567415)

PUBLIC NOTICE FOR E-Auction For Sale of Immovable Properties

Sale of immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-IHFL) Corporate Office at Plot No. 38, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at Office No. 1, First Floor, Mahaluxmi Metro Tower, Plot No. C-1, Sector - 4, Vaishali, Ghaziabad, Uttar Pradesh - 2010107 Plot No. 30/306, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jagat Singh Showroom, Moti Nagar, New Delhi-110028. The undersigned being the Authorized Officer (AO) of IIFL-IHFL has taken the possession of the following property(ies) pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-IHFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflhome.com

Table with 5 columns: Borrower(s) / Co-Borrower(s) / Guarantor(s), Demand Notice Date and Amount, Description of the Immovable Property / Secured Asset, Date of Physical Possession, Reserve Price.

Date of inspection of property 28-Feb-2024 1100 hrs -1400 hrs EMD Last Date 01-Mar-2024 till 5 pm. Date/Time of E-Auction 04-Mar-2024 1100 hrs-1300 hrs.

Mode of Payment :-EMD payments are to be made vide online mode only. To make payments you have to visit https://www.iiflhome.com and pay through link available for the property Secured Asset only.

Note: Payment link for each property Secured Asset is different. Ensure you are using link of the property Secured Asset. You intend to buy vide public auction. For balance payment, upon successful bid, has to pay through RTGS/NEFT. The accounts details are as follows: a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No:-9902879xxxxx followed by Prospect Number, d) IFSC Code:- SCBL0036001, e) Bank Address:- Standard Chartered Bank, 90 G. G. Road, Fort, Mumbai-400001.

TERMS AND CONDITIONS:

- 1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.iiflhome.com well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will be automatically extended for 5 minutes. 2. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment. 3. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoing relating to the property. 4. Bidders are advised to go through the website https://www.iiflhome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their bids for taking part in the e-auction sale proceeding. 5. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID: auction.help@iifl.com, Support Helpline Numbers: @1800 2672 499. 6. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email: auction.help@iifl.com. 7. Notice is hereby given to advise said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-IHFL shall not be responsible for any loss of property under the circumstances. 8. Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law. 10. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale. 11. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/offer without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO / IIFL-IHFL will be final.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- New Delhi/Ghaziabad, Date: 31-Jan-2024 Sd/- Authorized Officer, IIFL Home Finance Limited

M/s.REAL VIDEO IMPACT PRIVATE LIMITED (IN LIQUIDATION)

Reg Office-As per MCA Records, No. H-78, 7TH Floor, Himalaya house Kasturba Gandhi Marg Cannonah place, New Delhi -110001, India

E-Auction Sale Notice

Liquidator: CA Jasin Jose Liquidator Address: 5D, Skyline Riverside, Thottumgumam, Aluva, Ernakulam, Kerala, Pin: 683105 Email: cajasinr@gmail.com

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 and Regulations thereunder, regarding the Proposed Sale of Assets of Real Video Impact Pvt.Ltd-in liquidation (Corporate Debtor -CIN -U92113D2005PTC140868) by Liquidator appointed by the Hon'ble National Company Law Tribunal Delhi Bench vide its order I.A. No. 976/2020 IN CP(IB)-861 /ND/ 2020 dated 11th March 2022. Sale is by E-auction through the service provider M/S National E-Governance Services Limited (NESL) through the e-auction platform https://nbid.nesl.co.in/

Table with 5 columns: Details of assets, Date and Time of Auction, Last Date for Submission of EMD, Inspection Date & Time, Reserve Price(Rs.), Earnest Money Deposit (Rs.).

Terms and Condition of the E-Auction are as under:

- 1.E-auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS BASIS" AND "WHATEVER THERE IS BASIS" AND WITHOUT ANY RECOURSE as such sale is without any kind of warranties, and indemnities through approved service provider M/S National E-Governance Services Limited (NESL). 2.The E-auction process document containing details of the Assets, online e-auction Bid Form, Declaration Form, General Terms and Conditions of online auction sale are available on websitehttps://nbid.nesl.co.in/. Contact: Mr. Araventhan S E at +91 93946 76709 (email: araventhans@nesl.co.in) pda.nesl.co.in (On going to the link https://nbid.nesl.co.in/ interested bidders will have to search for the mentioned company by using either one of the two options, (i) Company's name (M/s Real Video Impact Pvt Ltd), or, by, (ii) State and property type. 3.The intending bidders, prior to submitting their bid, should make their independent inquiries regarding the title of property, dues of local taxes electricity and water charges, maintenance charges, litigations pending if any and inspect the property at their own expenses and satisfy themselves. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment, contacting Mr. Jasin Jose (+91 7760031329) Sreeraj-9526253635 on or before 24.02.2024 at 05.00 PM. 4.The intending bidders are required to deposit Earnest Money Deposit(EMD) as per LOT of assets either through DD/NEFT/RTGS in the Account of "Real Video Impact Pvt Ltd in Liquidation", A/c. No.0002053000025220, Bank and Branch: Dhanlaxmi Bank, Branch- Shanmugham Road Branch, IFSC Code:DLXB0000002. 5.The intending bidder should submit the evidence for EMD Deposit payments and Request Letter for participation in the E- Auction along with Self attested copy of Bid Application Form as per Annexure II and Declaration by Bidder, as per Annexure III, the formats of these Annexure can be taken from the E-Auction process document. These documents should reach the office of the liquidator and by E-mail: cajasinr@gmail.com, at the address given above before 5.00 PM of 26th February, 2024. 6.The Name of the Eligible Bidders will be identified by the Liquidator to participate in e-auction on the portal (https://nbid.nesl.co.in/). The e-auction service provider (NESL) will provide user ID and password by email to eligible bidders. 7.The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason thereof. 8.After payment of the entire sale consideration, the sale certificate/agreement will be issued in the name of the successful bidder only and will not be issued in any other name. 9.The sale shall be subject to provisions of Insolvency and bankruptcy code, 2016 and regulations made there under. 10.For detailed terms and condition and bid document, kindly refer sale process memorandum uploaded in the NESL website https://nbid.nesl.co.in/ 11.E-auction date & Time:01st March 2024 from 11.00 A.M. to 5.00 P.M. (with unlimited extension of 5 minutes each)

Date: 31/01/2024 Liquidator Real Video Impact Pvt Ltd Place:Aluva IBBReg.No:IBBI/PA-001/PP-00695/2017-2018/11225

Legal Cell

HDFC BANK We understand your world Plot # 31, Najafgarh Industrial Area, Tower-A, 1st Floor, Shivaji Marg, Moti Nagar, New Delhi - 110015

"APPENDIX- IV-A (See proviso to rule 8 (6))

Sale notice for sale of immovable properties E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of HDFC Bank Ltd. Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 06th March 2024, for recovery of Rs. 22,09,639/- o/s on 31.08.2021 along with further interest and charges applicable due to the HDFC Bank Ltd. Secured Creditor from (i) M/s Ajit Trading Company (Proprietor Mr. Dilip Jain), (ii) Mr. Dilip Kumar (iii) Mrs. Divya Jain. The reserve price will be Rs. 28,80,000/- and the earnest money deposit will be Rs. 2,88,000/-.

Short description of the immovable property Flat Bearing No. A-502 On 5th Floor In Tower-A, Having Super Area Measuring 124.02 Sq. Meters, In The Group Housing Complex Known As Moti Residency, Built On Land Bearing Kharsa No. 238, Situated In The Area Of Village Moti, Pargana Jalalabad, Tehsil & Distt. Ghaziabad (UP). For detailed terms and conditions of the sale, please refer to the link provided in HDFC Bank Ltd. Secured Creditor's website https://www.hdfcbank.com/personal/resources/important-notices. Date: - 31.01.2024, Place: - Delhi Authorized Officer, HDFC Bank Ltd.

DMI Housing Finance Private Limited

Registered Office: Express Building, 3rd Floor, 9-10, Bahadur Shah Zafar Marg, New Delhi-110002. T. +91 11 41204444, dmi@dmihousingfinance.in

POSSESSION NOTICE (For Immovable Property)

Whereas The undersigned being the authorized officer of the DMI Housing Finance Private Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with (rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 17-Apr-23 calling upon the borrower BABITA SANGER W/O LAVKUSH KUMAR MISHRA AND LAVKUSH KUMAR MISHRA S/O SAHADEVI PRASAD MISHRA (Co-Borrower) to repay the amount mentioned in the notice being Rs. 27,29,041/- (Rupees Twenty Seven Lacs Twenty Nine Thousand Four Hundred And Forty Nine Only) on 17-Apr-23 within 60 days from the date of receipt of the said notice.

The Borrower(s)/Co-borrower(s)/Mortgagor(s)/Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/Co-borrower(s)/Mortgagor(s)/Guarantor(s) and the public in general that the undersigned has taken the Physical Possession of the property described herein below in exercise of powers conferred on him/her under Sub Section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 23rd day of January of the year 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the DMI Housing Finance Private Limited for an amount being Rs. 27,29,441/- (Rupees Twenty Seven Lacs Twenty Nine Thousand Four Hundred And Forty Nine Only) on 17-Apr-23 together with further interest thereon at the contractual rate of interest till the date of payment of dues thereon. The Borrower(s)/Co-Borrower (s)/Mortgagor(s)/Guarantor(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Table with 2 columns: Description of the Immovable Property, All that part and parcel of the property consisting of House Built On Plot No. 21, KHASRA No. 282, HARSH VIHAR COLONY, VILLAGE - CHIYANI BUZURG (CROSS RAILWAY LINE), PARGANA & TEHSIL DADR, DISTT. GAUTAM BUDDHA NAGAR, UTTAR PRADESH - 201009

Date: 29/01/2024 Place: Gautam Buddha Nagar, U.P. Authorized Officer, DMI Housing Finance Private Limited

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR PRATYUSH INFRASTRUCTURE PRIVATE LIMITED OPERATING IN Manufacturing & Service At Kota & Bhopal (Under sub-regulation (1) of regulation 35A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: SL, RELEVANT PARTICULARS.

Note: (1) The Resolution Professional / Committee of Creditors shall have the discretion to change the criteria for the EOI at any point of time. (2) The Resolution Professional / Committee of Creditors reserve the right to cancel / modify / issue fresh EOI or extend timeline, without assigning any reason and without any liability, whatsoever. (3) Estimated date of closure of Corporate Insolvency Resolution Process period is 22nd May, 2024. The aforesaid timeline shall be subject to extension, if any sought and granted by the Adjudicating Authority under section 12 of the Code.

Date - 31.01.2024 Place - Indore Resolution Professional IBBI/PA-002/PP-AN0877/2019-2024/012806 For Pratyush Infrastructure Private Limited

PURSHOTTAM INVESTOFIN LIMITED

Regd. off: L-7, Menz. Floor, Green Park Extension, Delhi-110016 CIN: L65910DL1988PLC033799 Website: www.purshottaminvestofin.in, Email: purshottaminvestofin@gmail.com, Ph. No. 011-46067802

NOTICE OF POSTAL BALLOT

Members are hereby informed that pursuant to Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") (including any statutory modification(s) or re-enactment(s) thereof for the time being in force) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Management Rules"), read with the General Circular No. 14/2020 dated 8th April, 2020, General Circular No. 17/ 2020 dated 13th April, 2020, read with other relevant circulars, including General Circular Nos. 1/2021 dated June 23, 2021 and 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), and Regulation 44 of the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"), Secretarial Standards on General meeting issued by the Institute of Company Secretaries of India and pursuant to other applicable laws and regulations, the Company has on Tuesday, 30th January, 2024, sent to the Members, who have registered their e-mail IDs with Depository Participant(s) or with the Company's Share Transfer Agent, the Notice of Postal Ballot dated 22nd December, 2023, together with an Explanatory Statement pursuant to Section 102 of the Act, vide an e-mail through NSDL.

The Board of Directors of the Company has appointed CS Kundan Agrawal Proprietor of Kundan Agrawal & Associates, Practicing Company Secretaries (Certificate of Practice No. 8325) to act as the Scrutinizer for conducting the Postal Ballot process, in a fair and transparent manner. Members are requested to provide their assent or dissent through remote e-voting process (e-voting) only. The Company has availed the services of NSDL for facilitating e-voting to the Shareholders to cast their votes electronically. The detailed procedure for e-voting is enumerated in the Notes to the Postal Ballot Notice. The details of e-voting period are as under:

Table with 2 columns: Particular, MAS services Limited, Purshottam Investofin Limited.

In line with the MCA Circulars, the Postal Ballot Notice is being sent only through electronic mode to those Members whose email addresses are registered with the Company's RTA/ Depositories. The communication of the assent or dissent of the Members would take place through the e-voting system only.

A person who is not a member as on the 'Cut-off date' should treat the Notice of Postal Ballot for information purpose only. The copy of the Postal Ballot Notice is available on the Company's website at www.purshottaminvestofin.in and websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com/ Members who do not receive the Postal Ballot Notice may download it from the above mentioned websites.

Members holding shares in the dematerialized mode, are requested to register their email addresses and mobile numbers with their relevant Depositories through their Depository Participants. Members holding shares in physical mode are requested to furnish their updated email addresses and mobile numbers along with ISR-1 and other relevant forms with Registrar and Transfer Agents of the Company, MAS Services Limited at info@masserv.com. In case of any queries/grievances, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsl.com or call on 022-4886 7000 or 022- 2499 7000 or send a request to Ms. Pinali Mahapatra at evoting@nsdl.co.in or may contact the following:-

For Purshottam Investofin Limited Sd/- Ankit Gupta Company Secretary Membership No. : A55201 Date: 30.01.2024 Place: New Delhi